

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1220 of 2019 &

I.A. No. 17 of 2020

IN THE MATTER OF:

India Power Corporation Ltd.

...Appellant

Versus

Meenakshi Energy Ltd.

Through Resolution Professional

R. Ravi Shankar Devarakonda & Ors.

...Respondents

Present:

For Appellant: Mr. S. N. Mukherjee, Sr. Advocate with Mr. Abhijeet Sinha and Mr. Arijit Mazumdar, Advocates.

For Respondents: Mr. Biswajit Dubey and Mr. Adarsh, Advocates for R-1.

Mr. Ramji Srinivasan, Sr. Advocate with Ms. Surabhi Khattar, Advocate for R-2 (SBI).

Mr. Ravi Kishore, Advocate for R-3.

Mr. P. V. Dinesh, Advocate for RP.

With

Company Appeal (AT) (Insolvency) No. 1450 of 2019

IN THE MATTER OF:

Debasish Som

...Appellant

Versus

Meenakshi Energy Ltd.

Through Resolution Professional

R. Ravi Shankar Devarakonda & Anr.

...Respondents

Present:

For Appellant: Mr. S. N. Mukherjee, Sr. Advocate with Mr. Abhijeet Sinha and Mr. Arijit Mazumdar, Advocates.

For Respondents: **Mr. Biswajit Dubey and Mr. Adarsh, Advocates for R-1.**
Mr. Ramji Srinivasan, Sr. Advocate with Ms. Surabhi Khattar, Advocate for R-2 (SBI).
Mr. Ravi Kishore, Advocate for R-3.
Mr. P. V. Dinesh, Advocate for RP.
Mr. Aditya Marwaha, Advocate.

ORDER
(Through Virtual Mode)

17.06.2020 Heard Mr. S. N. Mukherjee, learned senior advocate representing Appellant in both the appeals. Hearing on behalf of the Appellant stands concluded.

Ms. Surabhi Khattar, Advocate appearing on behalf of Respondent No. 2 submits that Senior Advocate Shri Ramji Srinivasan is unable to join because of some technical issue.

In view of the same the matter is adjourned. Let these appeals be listed for concluding the hearing on **26th June, 2020 at 2:00 PM.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc